

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KUMARARAJA PAPER MILL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kumararaja Paper Mill Private Limited
2.	Date of incorporation of corporate debtor	22/05/2000
3.	Authority under which corporate debtor is incorporated / registered	RoC-Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21012TZ2000PTC009348
5.	Address of the registered office and principal office (if any) of corporate debtor	146, Main Road Srikumar Complex Tiruchengode Tamil Nadu 637211
6.	Insolvency commencement date in respect of corporate debtor	Order dated 4/3/2021 certified copy received on 11/3/2021
7.	Estimated date of closure of insolvency resolution process	31/08/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chitra Perinkulam Ragavan IBBI/IPA-002/IP-N00720/2019-2020/12558
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Old 16 New 7 Appadurai Street Seethamma Colony Teynampet Chennai-600018 Email: chitraprc@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Old 16 New 7 Appadurai Street Seethamma Colony Teynampet Chennai-18 Email: ipchitra19@gmail.com
11.	Last date for submission of claims	25-03-2021 (14 days from the receipt of the Order)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kumararaja Paper Mill Private Limited on 11/03/2021



The creditors of Kumararaja Paper Mill Private Limited, are hereby called upon to submit their claims with proof on or before to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12-03-2021

Place: Chennai




Chitra Perinkulam Ragavan
Interim Resolution Professional

IBBI/PA-002/IP-N00720/2019-2020/12558